

IN THE HIGH COURT OF JHARKHAND AT RANCHI
A.B.A. No. 6312 of 2021

Milu Seikh	...	Petitioner
	Versus	
The State of Jharkhand	...	Opposite Party

CORAM: HON'BLE MR. JUSTICE ANIL KUMAR CHOUDHARY

For the Petitioner	: Mr. Gautam Kr. Singh, Advocate	
For the State	: Mr. Tapas Roy, Addl. P.P.	

Order No.02 Dated- 10.09.2021

Heard the parties through video conferencing.

Learned counsel for the petitioner personally undertakes to remove the defects as pointed out by the stamp reporter within two weeks after the lockdown period is over.

In view of the personal undertaking of the learned counsel for the petitioner, the defects pointed out by the stamp reporter are ignored for the present.

Apprehending his arrest, the petitioner has moved this Court for grant of privilege of anticipatory bail in connection with Radhanagar P.S. Case No.495 of 2019 (G.R. No. 2383 of 2019) arising out of P.C.R. Case No.819 of 2019 registered under sections 341/323/452/379/376/467/468/420/307 of the Indian Penal Code.

The Learned counsel for the petitioner submits that the allegation against the petitioner is that has committed rape upon the victim and attempted to murder her and also committed theft. It is further submitted that the allegations against the petitioner are all false and drawing attention of this Court to Annexure-3 at page no.22-23 of the brief, which is a copy of the certified copy of the joint compromise petition filed in the court of Additional Sessions Judge-I, Rajmahal, it is submitted that because of intervention of well-wishers, the parties have amicably compromised the case outside the court and the informant does not want to proceed with the case. It is further submitted that due to village politics and misunderstanding, the petitioner has falsely been implicated in

this case. It is then submitted that the petitioner is ready and willing to cooperate with the investigation of the case. Hence, it is submitted that the petitioner be given the privilege of anticipatory bail.

Learned Addl. P.P. opposes the prayer for grant of anticipatory bail.

Considering the submissions of the counsels and the fact as discussed above, I am of the opinion that it is a fit case where the above named petitioner be given the privilege of anticipatory bail. Hence, in the event of his arrest or surrender within a period of six weeks from the date of this order, he shall be released on bail on furnishing bail bond of Rs. 25,000/- (Rupees Twenty Five Thousand) with two sureties of the like amount each to the satisfaction of learned J.M. 1st Class, Rajmahal, in connection with Radhanagar P.S. Case No.495 of 2019 (G.R. No. 2383 of 2019) arising out of P.C.R. Case No.819 of 2019 with the condition that the petitioner will cooperate with the investigation of the case and appear before the Investigating Officer as and when noticed by him and will furnish his mobile number and a copy of his Aadhar Card in the court below with the undertaking that he will not change his mobile number during the pendency of the case subject to the conditions laid down under section 438 (2) Cr. P.C.

(Anil Kumar Choudhary, J.)

Sonu/Gunjan-